

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1987

ANSWERED ON:26.03.2012

SILICOSIS DEATH IN MINES SECTOR

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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether a large number of labourers engaged in mining sector, slate pencil cutting, quartz grinding industries etc., are dying of silicosis disease and other occupational related diseases;
- (b) if so, the details thereof, sector-wise;
- (c) the details of compensations provided to families of such workers who died of various occupational related diseases; and
- (d) the steps taken by the Government to ensure the compliance of regulations framed for the safety and health of such workers?

**Answer**

MINISTER OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a)&(b): The details of the death of labourers due to occupational diseases in the mining and manufacturing sectors are not centrally maintained. As per information received from Chief Inspector of Factories of the State Governments and Union Territories, the statistical data related to occupational related diseases during the years 2008, 2009 and 2010 is given at Annexure-I. The details of occupational diseases reported in Coal Mines and Non Coal Mines is given at Annexure -II and III respectively.

(c): The details of compensations provided to families of such workers who died of various occupational related diseases is not centrally maintained. The compensation is paid based on the amount determined by the Compensation Commissioner under the Employees' Compensation Act, 1923.

(d): The Factories Act, 1948 is the principal legislation for regulating various aspects relating to safety, health and welfare of workers employed in factories. The State Governments and the Union Territories frame their rules under the Act and enforce provisions of the Act and Rules through their respective State Factories Directorates/ Inspectorates. The Statute stipulate a system approach to identify, assess and prevent hazards at the workplace so as to reduce industrial injuries and diseases.

Adequate provisions for safety in mines are provided in the Mines Act, 1952 and the Coal Mines Regulations 1957, Metalliferous Mines Regulations 1961 and Oil Mines Regulations, 1984. Regular inspections are carried out by the officers of Directorate General of Mines Safety to implement the health and safety norms provided under the said Act and Regulations.